the New Delhi Municipal Committee threatened them, threatened to put them behind prison bars under the Defence of India Rules and take possession of the land with the help of the police force and have all powers with respect to the land in their own hands. This, I understand, is what they have said in their petition. I would like to know If an inquiry has been made into this allegation.

Dr. D. S. RAJU: That information has not come to us. If that is so, enquiry will be made.

SHRI A. B. VAJPAYEE: The Pujaris of the temple have been complaining that the New Delhi Municipal Committee intend to build a multi-storeyed building on the area adjoining the temple. May I know, Sir, whether the exact position has been explained to the Puiaris?

DR. D. S. RAJU: On the other hand, the New Delhi Municipal Committee is building quarters for these *Pujaris* in this area.

MR. CHAIRMAN: Which they do not like.

SHRI GOPIKRISHNA VTJAIVAR-GIYA: Is it advisable to build these quarters near such religious places specially when a very popular fair is held every Tuesday?

Dr. D. S. RAJU: Not necessarily.

SHRI GOPIKRISHNA VIJAIVAR-GIYA; Would it not be more useful for the fair iteself instead of having quarters etc.? Is that suggestion agreeable to the Government?

MR. CHAIRMAN: They are quarters for the Pujaris.

SHRI A. B. VAJPAYEE: Sir, if the Pujaris do not want quarters for themselves, why should the N.D.M.C. oblige the Pujaris" The Pujaris are apprehensive . . .

MR. CHAIRMAN: I do not think it is going to be fruitful. Next question.

\*509. [The questioners (Shri Bansi Lai and Sardar Raghbir Singh Panjha-zari) were absent. For answer, vide col. 3927 infra.]

to Questions

## IMPORT OF TEXAS'

•510. SHRIMATI TARA RAM-CHANDRA SATHE: Will the Minister of INTERNATIONAL TRADE be please<sup>^</sup> to state whether any import of 'Tekas' was allowed during the period of six months ending October, 1963?

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO): A statement is laid on the Table of the Sabha.

## STATEMENT

The item 'Tekas' seems to refer to shoe tacks. This item is not separately classified in the Import Trade Control Schedule and it falls under the composite item 'boot and shoe grindery'. Separate licensing statistics for shoe tacks are, therefore, not available. During the current licensing period April 63-March 64, import of 'boot and shoe grindery' is not allowed to Established Importers and Actual Users, but under the Export Promotion Scheme for leather manufactures its import in small quantity is allowed against export of leather footwear and components of footwear.

SHRIMATI **TARA** RAMCHANDRA SATHE: We are producing good quantity and quality also of such blue shoes 'Tekas'. Even then is it the view of the Government that the export of shoes will suffer if we do not allow the import of such 'Tekas'?

SHRI N. KANUNGO: Yes, Sir, the import of Tekas' is permissible only as an export incentive. It is done so because the imported 'Tekas' with which shoes are made find better acceptability in the export market.

SHRIMATI TARA RAMCHANDRA SATHE: Does it mean that the quality which is produced in our country  $i_s$  not good compared to the quality of the imported one?

SHRI N. KANUNGO: It is very difficult, but it is a question of the liking of the customer

MR. CHAIRMAN: Ours is always better but people sometimes like other things.

DR. A. SUBBA RAO: I just want to know what is means by Tekas'?

SHRI N KANUNGO: This is an item name used in the making of shoes.

SHRI SONUSING DHANSING PATTL: Has the Government examined the impact of this import on the indigenous manufacturers?

SHRI N. KANUNGO: Therefore import is prohibited except as export incentive for specialised markets.

SHRI M. P. BHARGAVA: May I know, Sir, if these 'Tekas' were being imported under the category \*boot and shoe grindery'? Since they are being manufactured in India now, may I know, Sir, from the Government whether they propose to take it out from that item and ban its import?

SHRI N. KANUNGO: That is a suggestion which will be considered.

\*511. [The questioner (Shri P. K. Kumarari) was absent. For answer, vide col, 3927-28 infra.]

## INVESTIGATIONS RELATING TO MESSRS JAY ENGINEERING WORKS

f Shri KRISHNA CHAN-◆512. DRA:

I SHRI A. M. TARIQ: t

Will the Minister of FTNAWCE be pleased to refer to the answer given to Starred Question No. 161 in the

Rajya Sabha on the 19th February, 1964 and state:

(a) the progress made so far i<sub>n</sub> the investigations relating to Messrs Jay Engineering Works whose Delhi and Calcutta offices were searched recently; and

## (b) the results of the investigations?

THE DEPUTY MINISTER NT THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) and (b) Investigations are still in progress certain information has been called for from the firm.

SHRI A. M. TARIQ: May I know, Sir, if the Government has seen a statement issued by the Managing Director of the said company Messrs. Jay Engineering Works, in which he said that he was going to give full cooperation to the Government on this issue? May I know, Sir, whether he has sent any information to the Ministry or his cooperation has been asked for by the Government?

SHRIMATI TARKESHWARI SINHA: Sir, technically the premises were not searched. Actually whatever documents were required by the customs authorities were given by the firm concerned and therefore, they have been cooperating in. this matter.

SHRI ARJUN ARORA: Sir. . .

MR. CHAIRMAN: He fe on his feet.

SHRT A. M. TARIQ: I am still alive. May I know, Sir, if it is a fact that the said firm belongs to the ex-Chairman of the Federation of the Indian Chambers of Commerce and who are the managing agents of the said firm?

<sup>†</sup>The question was actually asked on the floor of the House by Shri A. M. Tariq.